

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2738

ANSWERED ON:17.08.2004

ANTI- CORRUPTION DRIVE IN DDA

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Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether any special drive has been launched to grab the corrupt officials of Delhi Development Authority during the last three years;
- (b) if so, the details thereof;
- (c) the number of officials arrested under Prevention of Corruption Act during each of the last three years and thereafter, till date;
- (d) the action taken/proposed to be taken against them;
- (e) the number of corrupt officials out of them identified by the vigilance Department of DDA and Central Vigilance Commission during the said period and action taken against them;
- (f) the number of cases pending in DDA under Prevention of Corruption Act, alongwith the present status of each case;
- (g) whether any decision has been taken or proposed to be taken to reinstate certain officers who are under suspension; and
- (h) if so, the details thereof and the reasons therefor?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD)

(a)&(b): Delhi Development Authority (DDA) has reported that action to prevent corruption in the organisation and take punitive action against delinquent officials is a continuous process. During the last three years and upto 12th August, 2004, 467 departmental proceedings have been initiated against its officers/staff, on grounds of corruption, negligence of duties, lack of supervision, etc. During this period, major penalties have been imposed in 181 cases and minor penalties have been imposed in 245 cases.

(c)to(e): DDA has reported that 26 of its officers and staff were arrested/ caught under Prevention of Corruption Act during the last three years and thereafter till date. All the said officers/staff were placed under suspension as recommended by the investigation agencies. DDA has reported that during the last three years and upto 12.8.2004, penalties have been imposed in 426 cases.

(f): According to DDA 29 cases under the Prevention of Corruption Act are pending against its officers/staff. The present status of these cases is as under:-

Prosecution sanction issued - 13

Prosecution sanction under process - 06

Under investigation with agencies - 10

(g)&(h): Review Committees have been constituted by the DDA to consider the cases of suspended Officials. Out of the 26 officers/staff of DDA suspended during the last three years, four officials have been reinstated on the recommendations of the Review Committees, no objection from the Investigating Agencies and without prejudice to the result of the pending cases.